



**IN THE NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH (Court-I) (Special Bench)
KOLKATA**

C.P (I.B) No. 363/KB/2017

*An application for initiation of Corporate Insolvency Resolution Process by the
Operational Creditor under Section 7 of the Insolvency and Bankruptcy Code, 2016*

In the matter of:

Punjab National Bank

....Financial Creditor

-Versus-

Divya Jyoti Sponge Iron Pvt. Ltd.

.... Corporate Debtor

Date of hearing: 13/03/2023

Order Pronounced on : 26/04/2023

Coram:

Smt. Bidisha Banerjee, Member (Judicial)

Shri Rahul Bhatnagar, Member (Technical)

Appearances (via video conferencing / Physical)

Mr. Avishek Guha, Adv. : For RP

Ms. Arunika Dutta, Adv.

ORDER

Per: Bidisha Banerjee, Member (Judicial)

1. The Court convened through hybrid mode.
2. After hearing, the matter was reserved on 13.03.2023 for orders with directions upon the Ld. Counsel to file the supplementary affidavit with the Registry during the course of the day.



3. However, it appears that no such supplementary affidavit has been filed with the Registry.
4. Let the matter be listed before Regular Bench on **6/06/2023**.

Rahul Bhatnagar
Member (Technical)

Bidisha Banerjee
Member (Judicial)

Order signed on 26th of April, 2023

zia